

Central Administrative Tribunal  
Calcutta Bench

CA 768/96

15-1-2003

Present : Hcn'ble Mrs Lakshmi Swaminathan, Vice Chairman(J)  
Hcn'ble Mr.S. Biswas, Member(A)

Kali Pada Pandit

-Vs-

D/o Posis

For the applicant : Mr.S. Banerjee, Counsel  
For the respondents : Mr.S.K. Dutta, Counsel

ORDER (Oral)

Hcn'ble Mrs. Lakshmi Swaminathan, Vice Chairman :

Both the learned counsel heard. In this application, the learned counsel for the applicant has brought to our notice an order passed by the Tribunal (Calcutta Bench) in CA No. 156 dated 27-6-2001, copy placed on record.

2. The learned counsel for the applicant has very fervently prayed that the applicant is a handicapped person and he should be considered for appointment in case he applies for the post of EDA/EDMC (GDS) or any other suitable post under the respondents. Taking into account the facts and circumstances of the case, no such general order can be given in the present case, although it would be open to the applicant to apply for any post as advertised by the respondents when a vacancy arises.

If ~~that is done~~, we have no reason to believe that the respondents will not take necessary action in accordance with law.

3. In view of the above, with the above observations, the OA is dismissed. No order as to costs.

S. D  
(S.Biswas)  
Member(A)

Lakshmi  
(Mrs Lakshmi Swaminathan)  
Vice Chairman (J)